SHRI JAGDISH TYTLER: First of all, I would like to say that the suggestions given by the hon Member are very good. My officers would find out the possibility of containerisation and other modes. The second thing is, for a kind of ships that are available, we have practically for the whole year the passage clear for them to move about.

THE DEPUTY CHAIRMAN: Next

Concentration of Bangladeshi migrants

*563. DR. MURLI MANOHAR JOSHI:†

SHRI VISHNU KANT SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 63 given in the Rajya Sabha on the 8th July, 1992 and state:

- (a) the localities in Delhi where Bangladeshis are mainly concentrated and whether the police maintains a regular record of such persons; and
- (b) in what manner the illegal Bangladeshi migrants are earning their livelihood and whether Government have given them the facilities of issue of ration card supply of electricity and water connections?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) A statement is laid on the Table of the House.

Statement

Based on the report received from the Delhi Administration localities with concentration of illegal immigrants from Bangadesh are shown in the Annexure (See below)

Attempts made in the past to ascertain the exact number of illegal immigrants

have not yielded the desired information. The task of identifying them is complex and massive because of ethnic similarities and lack of co-operation and awareness on the part of local population.

The illegal immigrants manage to earn their livelihood by engaging themselves in the informal sector. Certain minimum facilities including facility of Public Distribution System provided to people living in Jhuggi clusters/slum areas may also have been availed of by these immigrants.

Pockets of illegal Bangladeshi immigrants in Delhi

- (1) Seelampur
 - (2) Seemapuri
- (3) Azadpur Market area
- (4) Nizammudin PS Area Ganda Nala, Barapul
- (5) Jangpura-B
- (6) Shamshan Ghat near Nizammudin Basti
- (7) Defence Colony Area Ansari Nagar, Sadiq Nagar
- (8) Cluster around Jama Masjid Opp. Dariba Gate
- (9) Alaknanda PS Kalkaji
- (10) Railway Colony Ajmeri Gate near Katra Razi Masjid
- (11) Yamuna Pushta
- (12) Market in Sarai Rohilla.

DR. MURLI MANOHAR JOSHI: Madam, this is a very important question to which I expected a very specific reply from the Ministry, but it is something strange. The questions that I have referred to in my main question are Unstarred Questions 63 of 8th July, 1992 and another No. 52 of 8th July, 1992. Both the questions related to the same problem. If you refer to your answers, you have said. "There are reports of influx of Bangladeshi nationals in Delhi and other parts of the country. Since most of Bangladeshi nationals enter surreptitiously and go underground, no precise figures are available as to how many such persons are living in India." Then you have also said that as soon as they are detected they are pushed

[†]The question was actually asked on the floor of the House by Dr. Murli Manohar Joshi

back to Bangladssh, and mobile task force have been constituted for detection of infiltrators. I have asked a specific questtion about Delhi, the capital of India. You have given me a list of places where Bangladeshis are living. How have you identified them? If you have identified them, why have you not pushed them back? You have not given me the number. I have asked a specific question whether the police maintains a regular record of such persons. There is no reply. As a matter of fact, all your answers are evading the real information. Why should you suppress this information?

The first thing is whether the police maintains a record of those persons. If they are surreptitiously entering, are they not a security hazard in this country? They come and they dissolve somewhere in the population and you don't maintain even a record of their entry in this the capital of country, in You the India. have given number of places where they are staying as 12. May I ask you whether you consider them as security hazards or not? If you consider them security hazards, what stens have you taken?

Are you maintaining a police record of them or not? Then you say that as soon as they are detected, they are pushed back. How many of them in this period, at least in one year, have you pushed back?

उपसभापति : पहले एक सवाल पूछ लीजिए ताकि जवाब ग्रा जाए ।

DR. MURLI MANOHAR JOSHI: Then you say that you have constituted a mobile task force. Is there any mobile task force in Delhi? What is that outfit? What is the constitution of that task force? Would you please give me all this information?

SHRI M. M. JACOB: Madam, the hon Member has asked me a very appropriate question, and I have certainly answered this question before, in reply to an Unstarred Question which he has already mentioned. In Delhi, actually, the Delhi Administration has identified these areas, which the hon. Mem-

happened t_0 refer now, after conducting a series of surveys. first survey was conducted in 1984-85 by a team of officers from the office of the Deputy Commissioner of Delhi, the Food and Civil Supplies Department and the concerned local police. This was restricted to certain areas where, at that time, we found that there was likelihood of more people from Bangladesh coming in and settling down in Delhi. Later on, in 1987 again a survey was conducted in areas by the Deputy Commissioner Delhi. Following that survey these 12 areas were, more or less, identified. That is one part of the question I am trying to analyze.

The second aspect is how many people have been deported from India or from Delhi, and what is the method? Madam, we have deported a total number of 2,75,759 Bangladeshi people, detected at various points of time, from India to Bangladesh.

AN HON. MEMBER: From Delhi?

SHRI M. M. JACOB: From Delhi, in this particular year we have deported, up to July 1992, 427 Bangladesh nationals. One problem which the hon. Member may also be aware of, and which I have already mentioned in another context, is that here, in Delhi when we conduct a survey always it is practically difficult to identify who is a Bangladeshi and who is a normal Bengali, because both of them speak the same language.

SHRI VIREN J. SHAH: Normal Bengalis look like Dipen Ghosh!

.. (Interruptions) ...

SHRI M. M. JACOB: That was one of the practical difficulties that we have found.

SHRI DIPEN GHOSH: Can you take the help of Mr. Solanki? He can identify an Indian but he cannot remember a name? Bangladeshis, Indians, Ceylonese and Pakistanis all look alike.

SHRI M. M. JACOB: Because it is mostly Bangladeshis, I think Mr. Dipen Ghosh will be able to help us more!

THE DEPUTY CHAIRMAN: You may take the help of Mr. Dipen Ghoshi

SHR M. M. JACOB: Madam, the real problem is, we tried at that time identification was found to be really difficult. Even then, we thought of inducting some people from Bengal itself and ask them to go around. An Action Plan has been drawn up. The particular plan which you have talked about the task force, is operating in West Bengal, Assam and Tri_ pura. Here in Delhi an Action Plan has been drawn up and the Action Plan includes carrying out further surveys, detection and deportation. That was how we were able to deport, this year, 427 Bangladeshi nationals, as I have said.

MURLI MANOHAR JOSHI: Madam it is now accepted by him that there is a large number of Bangladeshis in Delhi, and he has also accepted that it is difficult for him to identify them. Now this is a very serious problem. They can cause security hazards and they can cause political, social and economic hazards. The problem has very wide dimensions. You have deported as many as 2,75,000 people, but according to the information which I have collected, are 10 million people who have already entered into Bihar Bengal and Assam. So the question is, this is a very serious problem which infects the whole of the country. Now, many of them have been enlisted as voters. This causes a political problem. Many of them have been issued ration cards which has, again, a effect on our Public Distribution System and the weaker sections of this country. Now may I know whether the Government is thinking of issuing identity cards to Indian citizens and maintaining a National Citizens Register so that we don't have to take recourse to Mr. Dipen Ghosh every time to identify whether one is a Bangladeshi, or even to Mr. Solanki?

SHRI DIPEN GHOSH: Why don't you take recourse to Mr. Solanki?

.. (Interruptions) ...

SHRI VIREN J. SHAH: Mr. Solanki has a memory problem!

DR. MURLI MANOHAR JOSHI: Then, how are you going to delete their names from the voters' list? Elections in

Delhi are going to come. We had a very serious problem earlier in Assam. would you like to enlighten this House whether you will maintain a citizens' register same photo identity cards, delete the names of those Bangladeshis who are non_ Indian citizens, from the voters' list and also detect and deport them with the help of anyone Mr. Dipen or Mr. Solanki?

SHRI M. M. JACOB: Regarding the important aspect about election and all that which the hon. Member has mentioned the Election Commission is the agency which has the power superiintendence, direction and control of revision of electoral rolls. The Chieff Election Commissioner has already . . . (Interruptions)

THE DEPTITY CHAIRMAN: Just listen. Please listen to him... (Interrup tions) Mr. Joshi, please listen to him. Please let him answer.

SHRI M. M. JACOB; He has already initiated steps for a door-to-door survey for enumeration of names of voters for the election, from August 24 onwards. The enumeration staff is expected to conduct a door-to-door survey to ensure that a person who is not eligible to be enrolled as a voter as per the provision of law, is not included. Naturally, a Bangladeshi national, if he is detected as Bangladeshi national, will be denied entry into the electoral rolls.

MURLI MANOHAR JOSHI: Suppose surrentitiously he has gone record . . . (Interruptions)

SHRI M. M. JACOB: The persons who entered into India after the 25th of March, 1971, are not to be included in the electoral register.

The hon. Member has mentioned out ration cards. I think, in 1990, the then Prime Minister went round some the jhuggis and directed the officials give ration cards to everyone in the jhuggis coming from any part of the country because it becomes very difficult to detect.

SHRI S. JAIPAL REDDY: No, no.

SHRI M. M. JACOB: So on that day ration cards were given invariably to all the people. I am saying from the official information which I have got. So, ration cards were issued to people living in our city at that time, in 1990. Later on, normally when people merge in the community, it is very difficult to deny a ration card to a person unless it is proved that he is an outsider. That was the problem confronting us at that time.

Regarding national register, we have not found it feasible at the moment to maintain a national register like that and issue identity cards. Identity cards are issued to people living in the border areas of most of the States, and the State Governments have been authorised, financial support has been given, to issue identity cards to people living on the border areas, to identify who is a local resident and who is an infiltrator so that pushing them back is easier. But even tity cards by locating the persons who arose in border places like Rajasthan that there were no people coming forward even to take identity cards. we have to devise some effective thods to see how best we can issue identhe cards by locating the persons who are Indian citizens because people are not coming forward, Public co-operation is the only method by which you can solve it.

THE DEPUTY CHAIRMAN: Shas-triji.

DR. MURLI MANOHAR JOSHI: We should have a complete record of Indian citizens. ... (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Dhawan, your name is not there, please.

DR. MURLI MANOHAR JOSHI: If maintenance of a national register is not supposed to be a feasible proposition, does the Government have any other proposal to maintain a list of Indian citizens?

जपसभापति : शास्त्री जी ग्राप अपना सवाल पूछिए । ग्रगर वह ग्रापका सवाल पूछ रहे हैं, तो

I will permit him. Then, you should sit down.

DR. MURLI MANOHAR JOSHI: You should issue specific identification cards for identification of Indian citizens, number one.

to Questions

उपसभापति : ग्राप उनका सवाल पूछ लो...(व्यवद्यान)

DR. MURLI MANOHAR JOSHI: Number two, you have not answered my spelific question whether you consider that Bangladeshis are in Delhi or not? (Interruptions)

उपसभापति : आपने अपनी पार्टी के क्वैश्चनरका सवाल पूछ लिया, यह शास्त्री जी पूछ लेंगे ।

श्री विष्णकान्त शास्त्री: : महोदया, मैं माननीय गृह मंत्री जी से पूछना साहता ह कि बंगला देशी ग्रीर बंगाली का ग्रतर सकते हैं पश्चिम बंगाल में लोग कर राजनीतिक इच्छा हो तो । जहां राजनीतिक इच्छा नहीं होती, न वे पश्चिम बंगाल में करते हैं न वे दिल्ली में करते हैं। सवाल यह है कि राजनीति इच्छा रखकर दृढता के साथ अगर हम समस्या को नहीं सुलझाएंगे तो यह हमारे देश के लिए बहुत गंभीर संकट उत्पन्न करेगी । माननीय मंत्री जी ने कहा कि ये ग्रवैध ग्र.प्रवासी ग्रनौपचौरिक रूप से कार्य करके अपनी रोजी रोटी कमाते हैं। हो सकता है कुछ गरीब रिक्शाचलाकर, मजदूरी करके काम चलाते हैं लेकिन दिल्ली के बड़े-बड़े ग्रखबारों ने इंडियन एक्सप्रेस ने, हिन्दुस्तान टाइम्स ने, नवभारत टाइम्स ने ग्रौर दूसरे श्रखबारों ने यह कहा है कि दिल्ली में म्राजकल जितने म्रपराध हो रहे हैं उन ग्रंपराधों के ग्रंधिकतर कर्ता ये बंगलादेशी प्रवासी है ग्रीर इन ग्रखबारों में बताया गया है कि वे तस्करी करते हैं, वेश्यावृत्ति कराते हैं, वे हेरोइन श्रीर मादक द्रव्य बैचते हैं, वै महिलाओं को विदेश में...

उपसभापति : ग्राप ग्रपना सवाल पूछिये

That is not the question. What is it that you want to ask from the Minister?

भी विष्णु कान्त शास्त्री : मेरा सवाल यह है कि इस गम्भीर संकट को रोकन के लिए सुरक्षा के आधार पर दिल्ली में शांति और व्यवस्था बनाए रखने के लिए इन बंगलादेशी प्रवासियों के विरुद्ध माननीय गृह मंत्री जी कौन से कदम उठा रहे हैं और उसके क्या परिणाम हुए ?

उपसभापतिः जवाब तो दे दिया विस्तार से ।

SHRI M. M. JACOB: Adequate instructions have been given to the Administration and to the Police to keep a watch on these things. Many of the things which the hon. Member has said are very good suggestions. One difficulty which we also face is that even when low employment and cheap labour is available, even the people living in Delhi don't reveal who are the persons from outside,

श्री विष्णु कान्त शास्त्री: ग्रगर गृह मंत्री ग्रीर गृह मंत्रालय ग्रसमर्थ हैं इन ग्रपराधों का पता लगाने के लिए तो उन्हें गद्दी छोड़ देनी चाहिए । ग्रगर देश में ग्रन्धे नागरिकों का पता नहीं लगा सकते, उन के ग्रपराधों को रोक नहीं सकते तो उनको कोई ग्रधिकार नहीं है... (व्यवधान)

श्री एस॰ एस॰ अहलुवालिया: क्या दिल्ली प्रशासन ने कोई ऐसा सर्वे किया है कि बंगलादेशी लोगों ने... (व्यवधान) श्रापको वैश्यावृत्ति के बारे में कैसे पता लगा ? (व्यवधान)

श्री विष्णु कान्त शास्त्री: श्राप अखबार पढ़िये। यह इंडियन एक्सप्रेस में हिन्दुस्ताल टाइम्स में, नवभारत टाइम्स में श्राया है। श्राप बताइये यह सच है या झूठ। (खबधान)

THE DEPUTY CHAIRMAN: Please take your seat. Dave Ji, I have not permitted you. Please take your seat. I am not permitting anybody to speak like this. I am not permitting.

SHRI M. M. JACOB: Madam, if one Member asks a question I can answer...(Interruptions)

THE DEPUTY CHAIRMAN: This is not correct. I om very sorry to say that this is not the way to ask ${\bf a}$ question.

शास्त्री जी ग्रापने ग्रपना सवाल पूछ लियः वह जवःब दे दिया । (व्यवधान)

श्रो राधाकिशन मालवीय: उपसभापित महोदयः, बंगलं देशी प्रवासी दूसरी जगहों पर स्रौर दिल्ली में श्रा रहे हैं जैसः माननीय मंत्री जी ने श्रपनी स्टेटमेंट में बताया। बंगलादेशी लोग विशेषकर विपुरा स्टेट से स्राते हैं। विपुरा स्टेट तीन तरफ से बंगलादेश से विरा हुआ है। मैं जून महीने में श्रगरतल्ला गया था बिल्कुल बार्डर से लगा हुआ है...

श्री सुशील कुमार संभाजीराव शिदेः पांच किलोमटर पर है।

श्री राधाकिशन मालबीय: एक किलो-मीटर भी नहीं है।

उपसभापति : ग्राप सवाल करिये।

श्री राधाकिशन मालबीय : यकसर यह देखने में आया है कि बंगलादेशी लोग खुले ग्राम अगरतल्ला में ग्राते हैं, रिक्शा चलाते हैं, व्यापार करते हैं, मजदूरी करते हैं, मछली भी बेचते हैं। उनको किसी प्रकार की रोकटोक नहीं है। जब भी कभी सेक्योरिटी की बात ग्राती है, पाकिस्तान से हो या बंगलादेश से हो तो हमारी सरकार यह कहती है हमने बार्डर पर सेक्योरिटी लगा रखी है, तार खोंच कर लगा रखे हैं। मैं मंत्री महोदय से यह जानना चाहता हूं जो विपुरा स्टेट से बंगलादेशी लोग हमारी दिल्ली में, पश्चिम बंगाल में, बिहार में, ग्रसम में, विपुरा में ग्राते हैं। उनकी रोकथाम के लिए सरकार ने कोई कारगर कहम उठायें हैं?

SHRI M. M. JACOB: Madam, the Border Security Force has been strengthened when we noticed that the infiltration is taking place in large numbers in one State. Then, the strength of the task force and prevention of infiltration of foreigners is another scheme where we are giving support to the State Government at the border area for detecting

into the Bangladeshi illegal entrance the And also introduction of State construction of the identity cards and border road s another method which have been adopted. We have also under-Madam, as you know, aken fencing. there is a long stretch of land including Tripura and there are large patches of riverine where we cannot have any fencing or any other mechanism. This is So that means also a problem. is not a very easy task. However, I will welcome all the suggestions from hon. Members. If they are innovative ideas, other than what we are following up, I shall be happy to listen and then implement them.

DR. Z. A. AHMAD: Madam, this is a national question and I think all of us will agree that objectionable people from adjoining countries should not yet involved. That creates a problem. But I think the question that has been asked by Mr. Joshi is highly politically motivated, highly politically motivated, highly politically motivated and an accomplexion. ... (Interruptions)...

DR. JINENDRA KUMAR JAIN: Madam, I am on a point of order.

श्री एस॰ एस॰ अहलुवालिया : इनिका क्या हाल हो जाता है, सब खड़े हो जाते हैं...(क्षत्रक्धान) ।

DR. MURLI MANOHAR JOSHI: No.

SHRI MENTAY PADMANABHAM: Madam, you have identified him and he is asking a question.

उपसभापति : स्राप सब वैठिये डाक्टर साह्य बैठ जाइये ।

Please sid down. Just a second. You cannot raise a point of order during the Ouestion Hour. If I find. (Interruptions)

DR. MURLI MANOHAR JOSHI: I won't allow this reference to be made. Under no circumstances... (Interruptions)...

THE DEPUTY CHAIRMAN: You cannot vaise a point of order during the Question Hour,

DR. MURLI MANOHAR JOSHI: I strongly refute this charge... (Interruptions)...

THE DEPUTY CHAIRMAN; Please take your seat. Mr. Joshi, will you please take your seat? ग्राप बैठ जाइये।

Please take your seat.

SHRI SURESH KALMADI: They want to make every issue an election issue.

उपसभापति : ग्राप लोग जरा बैठिये ।

SHRI DIPEN GHOSH: He is a senior Member... (Interruptions).

THE DEPUTY CHAIRMAN: I have identified him, he has got a right to ask a question.

I have permitted him...

...(ब्यवधान) । ग्राप बैठिये ।

You allow me to handle the situation. ग्राप बैठिये ।

Please take your seat... (Interruptions).

. Mr. Desai, please take your seat. I will tell you... (Interruptions)...

ग्राप सब बैठ जाइये ।

I said, Dr. Sahib, please बैठ जाइये ।

Every Member who comes to this House is political person. Every Member aske a political question. He has got a right to ask this question. ... (Interruptions)

DR. MURLI MANOHAR JOSHI: Madam he has a right to ask a question but he has no right to refer to my question... (Interruptions)... No. It cannot be allowed... (Interruptions)... He has got a right to ask a question but he has no right to make any insinuation.

उपसभापति : ग्राप बैठिये ।

DR. MURLI MANOHAR JOSHI: I am not going to permit this. This is

not a communal issue. He is trying to communalise it. I will not allow it. This is a question which deals with the security of the nation. They are trying to make it a communal question. These things should not be allowed. (Interruptions). This cannot be allowed I cannot allow this to be communalised.

SHRI N. E. BALARAM: Why is he preventing him from putting the question? ...(व्यवधान)...

श्री एस॰ एस॰ अहलुवालिया : ये सदन की परम्परा को तोड़कर एक नया कान्त बनाना चाहते हैं। ... (व्यवधान) ... ये कौन हैं?... (व्यवधान) ... ये! कर रहे हैं हाउस के श्रंदर ... (व्यवधान) ...

श्री सिकन्दर बख्त : ग्रापकी भी कमाल की बात है जो ग्राप यह कहते हैं कि हर शब्स को हर किस्म का सवाल उठाने का हक है। ...(व्यवधान)...

منری سکند کی ایس می کورد می ایس کا ایس می کارد میال کی بات ہے کو اسپ سیرفرش میں کر میرشنص کو بیرقسم سے سوال اور ایس سے کار

श्री एस॰ एस॰ अहनुवालिया: ये सुप्रीम कोर्ट का कहना नहीं मानते हैं। ये हाई कोर्ट के प्रादेशों का उल्लंघन करते हैं। ...(ज्यवधान)

THE DEPUTY CHAIRMAN: Order, please. I said, "Order". Please sit down, all of you.

SHRI MENTAY PADMANABHAM: Let the hon, Member ask his question. Madam, you allowed him to put the question first. (Interruptions). He can not object to that. SHRI P. SHIV SHANKER: Madam, you have given a ruling. That has to be respected. The ruling that has been given has to be respected. Are they defying the ruling? They cannot defy the ruling.

DR. MURLI MANOHAR JOSHI: This cannot be communalised. No.

श्री सिकन्दर बख्त : कौन बर्दाश्त करेगा इसको।...(व्यवधान)...कमाल कर दिया श्रापने।...(व्यवधान)... सदर साहिबा, बिठाइए पहले उन लोगों को।

مٹری مسکندر کفت بھون ہردائشت مرسے گا۔ اس کو۔۔۔ یہ مداخلت ہی۔۔۔ ممال کر دیا کپ نسے ۔۔ یہ مداخلت ہے۔۔ صدرصا مصبر بیٹنا ۔یکے کہائے ان لوگوں کر

उपसमापति : ग्राप भी बैठिये ।

श्री सिकन्दर बख्त: हम भी बैठ रहे हैं। उनसे भी कहें बैठने के लिये।

مری محدد تحدید به ایم ای این دید بیری ای مصری کیس منطق کشک

THE DEPUTY CHAIRMAN: Please sit down. Every day. (Interruptions). Everybody should sit down. I everybody should sit down. Please sit down. (Interruptions). Everybody should sit down, please. Take your seats. Just a minute. (Interruptions). I want order in the House. Everybody who comes to Parliament is a political person and everybody, every day; asks political ques-They put political questions to tions. the Government and the Government answers them. The Member has put a question to the Government. Government answer it.

SHIRI SIKANDAR BAKHT: Sadar Sahiba, they have converted a simple question into a communal question. What is this? (Interruptions).

^{†[]} Transliteration in Arabic script. *Expansed as ordered by the Chair.

DR. MURLI MANOHAR JOSHI: No. (Interruptions). He is trying to communalise it.

THE DEPUTY CHAIRMAN: Order, please.

THE LEADER OF THE HOUSE (SHRI S. B. CHAVAN): Madam, this is a very worng attitude on their part. I do not think that any hon. Member can possibly.....(Interruptions).

SHRI P. SHIV SHANKER.... These are the double-standards, (Interruptions).

THE DEPUTY CHAIRMAN: The Leader of the House is on his legs. Let him speak.

SHRI S. B. CHAVAN: Madam, I do not think that any Member in the House can possibly take the position that he will defy the orders of the Chair and at the same time....(Interruptions)....prevent any other hon. Member from putting a question, (Interruptions). You cannot do that. I do not think you have any right to do that.

SHRI SIKANDER BAKHT: You cannot convert the question into a communal question, (Interruptions).

DR. Z. A. AHMED: Madam, my question is whether the Government are aware of the attempts being made to start communal riots in certain areas. (Interruptions). Are the Government aware of the fact that attempts are being made to start communal riots? (Interruptions).

THE DEPUTY CHAIRMAN: He has put a question to the Government. Let the Government reply.

श्री सिकन्दर बस्त : नेशनल सवाल को कम्युनल सवाल बना दिया गया है। तमाशा बना दिया इल लोगों ने, ठेकेदारी हो गयी है इनकी।

شری میخندر بخت، بمیشنل سوال محمد پیل سوال بنا دیا گیا ہے۔ یماشہ بنا دیا ان لوگوں نیے پھٹیکے یا دی اجگی شید انکی

†[] Transliteration in Arabic Script.

DR. Z. A. AHMED: Madam is the Government aware of the fact that attempts have been made...(Interruptions)... What steps is the Government going to take about it? (Interruptions)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FO-TEDAR): Repeat this question. (Interruptions)

DR. Z. A. AHMED: Is the Government aware of the fact that attempts have been made to start communal rioting in Delhi on this question in those areas and start killing people?

SHRI MENTAY PADMANABHAM: Madam, let the Minister answer this question. (Interruptions)

SHRI M. M. JACOB: Madam, the Government is keeping a close watch on the situation. (Interruptions)

THE DEPUTY CHAIRMAN: Question Hour is over. Now, statement by Minister correcting answer to question.

WRITTEN ANSWERS TO QUESTIONS

Representations from DTC commuters

*564. SHRI RAM GOPAL YADAV: SHRI SUBRAMANIAN SWA-MY:

Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether Government have received any representations from the commuters in Delhi regarding the insufficient number of buses on certain routes;
- (b) what has been the growth in the number of commuters and the number of buses during the last three years;
- (c) whether the problems of Delhi commuters would be redressed by introduction of private buses; and
- (d) if so, what is Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER):